

COURT-I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)**

APPEAL NO. 188 OF 2019

&

IA NO. 980 of 2019

Dated : 24th September, 2019

**Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson
Hon'ble Mr. Ravindra Kumar Verma, Technical Member**

In the matter of:

**Indian Railways ... Appellant(s)
Versus
Tamil Nadu Electricity Board Limited & Ors. ... Respondent(s)**

Counsel for the Appellant(s) : Mr. Pulkit Agarwal

Counsel for the Respondent(s) : Mr. G. Umopathy
Mr. S. Vallinayagam for R-1 to R-5

ORDER

Finally, three weeks' time is granted to file objections, if any.

Thereafter, two weeks' time is granted to file rejoinder, if any.

List the matter on **31.10.2019.**

**(Ravindra Kumar Verma)
Technical Member**

mk/mkj

**(Justice Manjula Chellur)
Chairperson**